

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 61/MP/2017**

Subject : Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with Regulations 18 of the CERC (Grant of Connectivity, Long term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Petitioner : Visa Power Limited (VPL).

Respondent : Power Grid Corporation of India Limited (PGCIL).

Date of hearing : 25.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Ms. Swapna Seshadri, Advocate, VPL  
Ms. Saloni Sacheti, Advocate, VPL  
Ms. Jyoti Prasad, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed *inter alia* seeking permission to extend the start date of the LTA till 30.9.2019 and for directions to PGCIL to allot this capacity to other IPPs on short term basis till the said date and to retain the Bank Guarantee of Rs. 33.90 crore in fixed deposit and pay interest to the petitioner on monthly/quarterly basis.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondent. The Commission directed the petitioner to serve copy of the petition on the respondent immediately.

3. The Commission directed the respondent to file its reply by 30.6.2017, with an advance copy to the petitioner, who may file its rejoinder, if any, by 25.7.2017.

4. The Commission directed PGCIL to file the following information, on affidavit by 30.6.2017 :

a) The date from which LTA would be effective?

- b) Details of withdrawal/cancellation of the LTA granted on similar grounds. Whether notice has been issued to other generators?
  - c) Current status of the Transmission System.
  - d) Whether PGCIL has matched the commissioning of transmission line with commissioning of generation projects and submit the details regarding placing of the order for associated system vis-à-vis progress of generation project.
5. The Commission directed the parties that due date of filing the information, reply and rejoinder should be strictly complied with. No extension shall be granted on that account.
6. The petition shall be listed for hearing on 22.8.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Legal)**